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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(CRL) 1209/2021**

NITIN SHARMA

..... Petitioner

Through: Mr. M.L. Yadav, Advocate with
petitioner in-person.

versus

STATE (NCT) OF DELHI AND ORS

..... Respondents

Through: Mr. Karan Jeet Rai Sharma, Advocate
for Mr. Sanjay Lao, Standing Counsel
(Criminal) for the State with
Inspector Yogendra, P.S.: Anand
Parbat.

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

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02.08.2021

The present matter has been taken-up for hearing by way of Video Conferencing on account of COVID-19 pandemic.

The present *habeas corpus* petition has been instituted on behalf of Nitin Sharma essentially praying for a direction to the official respondents to produce his wife Anjali, who it is stated has been illegally restrained from returning to Delhi, to prevent her from residing with the petitioner at her matrimonial home at Anand Parbat, Delhi.

It is a matter of record that Anjali married Nitin Sharma of her own free will on 10.06.2021 at Arya Samaj Mandir, Rohini and thereafter the newlyweds made their home at the house of petitioner's family at 17/21, Street No.-3, Near Kamal Hotel, Anand Parbat, Delhi.

Subsequent thereto, it is averred that the newlyweds were separated by Anjali's family, who was thereafter taken away to her parental home at Mirhechi, District Etah, Uttar Pradesh where she has ever since been

detained against her will.

Anjali has appeared before us through video-conferencing from village Mirhechi within the jurisdiction of PS : Mirhechi and expressed her clear and unequivocal intention and desire to return to Delhi to be reunited with her husband Nitin Sharma; and to reside with him at her matrimonial home in Delhi.

In view of the foregoing, Inspector Sita Ram Saroj of P.S.: Mirhechi is directed to depute a lady constable to accompany Anjali along with constable Sanjay from PS : Anand Parbat, Delhi, in order to escort her back from Mirhechi to Delhi *forthwith*; and to then coordinate and reunite Anjali with the petitioner.

The petition be now listed for compliance of the above on 03.08.2021.

Let a copy of the order be sent by e-mail to learned counsel for the parties.

Inspector Yogender, SHO, P.S.: Anand Parbat is directed to communicate the present order through e-mail/WhatsApp to Inspector Sita Ram Saroj, P.S.: Mirhechi, District Etah, Uttar Pradesh as well.

The order be also uploaded on the website of this court *forthwith*.

SIDDHARTH MRIDUL, J

ANUP JAIRAM BHAMBHANI, J

AUGUST 02, 2021

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[Click here to check corrigendum, if any](#)